

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:3335

ANSWERED ON:17.03.2015

PROTECTION TO MILCH CATTLE

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**Will the Minister of AGRICULTURE be pleased to state:**

(a) whether the Government has received the number of cases related to sale of beef after killing the cows illegally in the slaughter houses;

(b) if so, the action taken by the Government thereon;

(c) whether the Government is considering to formulate a unified policy and a fool proof mechanism for protection of milch cattle in the country; and

(d) if so, the corrective steps taken by the Government in the wake of many lacunas and loopholes in the prevailing laws?

**Answer**

THE MINISTER OF STATE FOR AGRICULTURE (SHRI MOHANBHAI KUNDARIYA)

(a) to (d) Under the distribution of legislative powers between the Union of India and States under Article 246 (3) of the Constitution, the preservation of cattle is a matter on which the legislature of the States have exclusive powers to legislate. Therefore, it is the mandate of the States to enact laws on slaughter of animals and sale of beef.